

**Implications of the Autonomy Resolution of J&K**

405. SHRIMATI GEETHA VANGA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the outcome of the discussions held in the special session of Jammu and Kashmir Assembly held recently to discuss autonomy; and

(b) the implications of the adopted resolution?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) and (b) The J&K Assembly have passed resolution, demanding from the Union/State Government to take steps for implementation of recommendations of State Autonomy Committee (SAC).

The Union Government has *decided not* to accept the resolution passed by the J&K Assembly on the report of the SAC.

**Bomb Blasts in Christian Churches**

406. SHRI KHAGEN DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether very recently a series of bomb blasts had taken place in Christian Churches in Goa, Karnataka, Rajasthan and other places;

(b) whether Government have inquired into these incidents of blasts; and

(c) if so, the details thereof/

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) Yes, Sir. A series of bomb blasts had taken place recently in the States of Andhra Pradesh, Karnataka and Goa.

(b) and (c) After sustained investigations, it has been established that the activists of an organization called Dccndar Anjuman are involved in these incidents and five culprits have already been arrested.

**Use of Foreign Funds for Political and Religious Activities**

407. SHRI KHAGEN DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some Non-Governmental Organisations in North-Eastern States are carrying on political and religious activities amongst the tribals by using foreign funds;